

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES (MANUAL CASES) OF THE NORMS COMMITTEE-VI
MEETING NO. 02/85 DATED 17.06.2021

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.02/85 dated 17.06.2021 of Norms Committee-VI for the year 2020-21 for Manual Cases was held on 17.06.2021 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

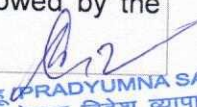
Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
5	Shri Pradyumna Sahu, DDG	DGFT


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Minutes of Meeting (Manual Cases) Dated 17.06.2021

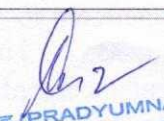
M46	Case No. M-46	Party Name: M/s Tata Chemicals Ltd.	Meet No/Date:02/85- ALC3/2021 17.06.2021	Approved
	HQ File : 01/85/171/00072/AM19/ DES.VI	RLA File : 03/95/040/00901/ AM 19	Lic.No/Ecom No. 0310825645, dated 13.12.2018	
	Subject: Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS) Powder P-90 and Fossence (Oligofructose/FOS) Liquid L95 against import of Refined or White Sugar.			
	Decision: NC considered the case as per agenda and decided to fix the norms of the subject AA on the basis of the comments furnished by Technical Authority, i.e., MoFPI vide OM No.14011/7/2020-ED dated 21.05.2021 followed by subsequent clarification dated 29.06.2021, allowing the following inputs after adjusting the domestic sale value of by-product i.e., Invert Sugar;			
	Export Items			
	Fossence/Oligofructose/FOS Powder P90		68000.000 Kg	
	Fossence/Oligofructose/FOS Powder P95		90000.000 Kg	
	Import Items			
	Refined or White Sugar		119930.000 Kg	
	Refined or White Sugar		121040.000 Kg	
	RA may take subsequent consequential action accordingly.			

M47	Case No. M-47	Party Name: M/s. Signature Estates.	Meet No/Date:02/85- ALC3/2021 17.06.2021	Approved
	HQ File : 01/85/050/00068/AM13/ DES.VI	RLA File : 02/24/040/00021/AM 13	Lic.No/Ecom No./AA No. & Date 0210177585, 16.05.2012	
	Subject: Request of M/s Signature Estates for permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the			


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Committee.
Decision: NC considered the case as per agenda and noted that copy of the Shipping Bills furnished by the firm indicates the export of flavours e.g., lemon, chai, peech, pear, cherry etc. The firm vide email dated 9th November, 2020 has furnished a statement in which it has been stated that they have imported 97 Kg of flavour and exported 72.015Kg with the export product. The Committee with due deliberation and on the basis of the comments furnished by the Technical Authority, i.e., Tech.2 decided to modify the decision conveyed vide minutes of M.No.11/85 dated 12.09.2019 and allow import of flavours to the extent as mentioned in the shipping bills against the above mentioned AA. RA may take subsequent consequential action accordingly.

	Case No. M-48	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date:02/85-ALC3/2021 17.06.2021	Approved
	HQ File : 01/85/171/00138/AM21/ DES.VI	RLA File : 03/94/040/00273/AM 21	Lic.No/Ecom No. 03/92/005/91300/0689/80 17 dated 02.07.2020	
M-48	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for enhancement of export of Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat) and Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			
	Decision: NC considered the case as per agenda and noted that ad-hoc norms under Para 4.06 of HBP on the above mentioned application of the firm was fixed in M.No. 08/85 dated 03.12.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 17.09.2020 and import/ quantity restricted to 500 MT. Further the import quantity has been enhanced by another 500 MT in M.No. 10/85 dated 18.02.2021 with condition that the firm may approach for further enhancement after completion of 50% of export. The Committee with due deliberation acceded to the proposal for further enhancement of 1000 MT of import quantity of RBD Palmolein. Accordingly, the export/import items as approved by the Committee are given below;			
	Export Item			
	1	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	930.000 MT	


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2	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	1162.000 MT
3	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	1046.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	466.000 MT
Import Item		
1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1000.000 MT
2	Acid Casein	30.000 MT
This is the 2nd enhancement of import items i.e., RBD Palmolein and Acid Casein. With this, the total import of RBD Palmolein permitted so far is 2000 MT and Acid Casein 60 MT. Other terms and conditions mentioned in minutes of M.No.08/85 dated 03.12.2020 against the above mentioned case will remain same. RA may take subsequent consequential action accordingly.		

	Case No. M-49	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date:02/85- ALC3/2021 17.06.2021	Approved
	HQ File : 01/85/171/00147/AM21/ DES.VI	RLA File : 03/94/040/00374/AM 21	Lic.No/Ecom No. 03/92/005/91300/0696/39 68 dated 10.08.2020	
M49	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for enhancement of export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.			
	Decision: NC considered the case as per agenda and noted that ad-hoc norms under Para 4.06 of HBP on the above mentioned application of the firm was fixed in M.No. 08/85 dated 03.12.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 17.09.2020 and import quantity restricted to 500 MT. Further the import quantity has been enhanced by another 500 MT in M.No. 10/85 dated 18.02.2021 with condition that the firm may approach for further enhancement after completion of 50% of export. The Committee with due deliberation acceded to the proposal for further enhancement of 1000 MT of import quantity of RBD			

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Palmolein. Accordingly, the export/import items as approved by the Committee are given below;

Export Item

1	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	1054.000 MT
2	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	954.000 MT
3	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	850.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	636.000 MT
5	Vegitable Fatbase powder (containing 31% to 33% of Palm Fat)	144.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1000.000 MT
2	Acid Casein	72.000 MT

This is the 2nd enhancement of import items i.e., RBD Palmolein and Acid Casein. With this, the total import of RBD Palmolein permitted so far is 2000 MT and Acid Casein 144 MT.

Other terms and conditions mentioned in minutes of M.No.08/85 dated 03.12.2020 against the above mentioned case will remain same.

RA may take subsequent consequential action accordingly.

M-50	Case No. M-50	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date:02/85-ALC3/2021 17.06.2021	Approved
	HQ File : 01/85/171/00001/AM22/ DES.VI	RLA File : 03/AA/040/00173/AM 22	Application. No/ AA No. ARNADVCPPLY016881 65AM21	
	Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat) and Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) against import of Refined Bleached and			


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Deodorized Palmolein (RBD Palmolein) and Acid Casein.

Decision: NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 11.05.2021 allowing the following inputs;

Export Item

1	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	1630.000 MT
2	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	698.000 MT
3	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	698.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	698.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1000.000 MT
2	Acid Casein	74.000 MT

As mentioned above, the total import quantity of RBD Palmolein has been restricted to 1000 MT in the first instance. The import quantities can be enhanced later on by the NC once at least 50% of the exports against each item has been made.

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Date:28.06.2021
Place: New Delhi


(Pradyumna Sahu)
Deputy Director General of Foreign Trade

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